

RESPONSES TO

**Consultation Paper on
Review of Terms and
Conditions of PMRTS and
CMRTS Licenses**

Telecom Regulatory Authority of India



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TOTAL RESPONSES

1

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Summary

The Telecom Regulatory Authority of India (TRAI) has released a consultation paper on “Review of Terms and Conditions of PMRTS and CMRTS Licenses”.

It aims to gather stakeholders’ inputs on reviewing the terms and conditions of Public Mobile Radio Trunking Services (PMRTS) and Captive Mobile Radio Trunking Services (CMRTS) licenses, including financial aspects, spectrum allocation, methodology, and international practices.

Introduction and Background:

1. The consultation paper explores the growth of wireless communication systems, focusing on non-cellular land mobile radio systems, including conventional and trunked systems.
2. Introducing Mobile Radio Trunking Service (MRTS), the document outlines the regulatory framework for PMRTS and CMRTS licenses in India, covering historical developments, licensing, spectrum allocation, and license fee structures.

Review of the Terms and Conditions of PMRTS Licenses:

1. The consultation paper highlights advancements in PMRTS technology and seeks stakeholder input for potential amendments to terms and conditions.
2. Issues raised by PMRTS Licensees and their Association are examined, including concerns related to Internet connectivity, service areas, base station site shifting, Wireless Operating License (WOL) requirements, and sale/lease of radio terminals.
3. The need for migrating to spectrum-efficient digital technologies is emphasised. Inputs are also sought on spectrum allocation recommendations.
4. The use of 5G technology for the provision of PMRTS is explored, including its potential benefits.
5. PMRTS Authorization under Unified License (VNO) is detailed, including its background, scope, and network interconnection rules. Stakeholders’ inputs are sought on reviewing and amending the terms and conditions.

Review of the Terms and Conditions of CMRTS License:

1. Issues raised by CMRTS Licensees have been examined. These include giving the right to represent before Suspension/Revocation/Termination of License and reviewing levying of license fees.
2. The issue relating to technical conditions such as allotting frequency channels initially as per actual requirement, has also been discussed.



spectrally efficient digital technologies.

Financial Aspects:

The issue with respect to reviewing of license fee prescribed for PMRTS/CMTRS has been highlighted, with entry fee and bank guarantee dealt in a separate consultation paper issued previously.

Review of Allocation of Spectrum for PMRTS:

Comments have been sought to examine any need for reviewing the allocation of spectrum for PMRTS and the requisite changes to be made in the National Frequency Allocation Plan.

For assigning PMRTS frequency spectrum:

Issues that have been presented for comments include choosing a method of assignment between auction or administrative.

In case it is decided to auction the frequency spectrum, the following points need to be deliberated –

1. Deciding on the eligibility criteria and if the entire available spectrum to be auctioned.
2. Determining block sizes and minimum bid quantities.
3. Setting up spectrum caps per area and defining the roll-out obligations and penalties.
4. Specifying the assignment period and setting a minimum period beyond which spectrum (acquired through auction) may be permitted to be surrendered.
5. Outlining the process and terms for surrender, if needed.

Decisions should align with market demand, competition, and policy goals for efficient spectrum use.

Issues outlined regarding valuation of the spectrum of PMRTS:

1. Determining the value of frequencies for PMRTS providers by comparing them to the auction prices of other similar bands like IMT/5G. Issues relating to using a technical efficiency factor to adjust for differences.
2. Adjusting the valuation of PMRTS spectrum based on city-specific factors and differences from access services, explaining the adjustment process.
3. Exploring alternative valuation methods for PMRTS spectrum beyond the above approaches, detailing the methodologies and assumptions.
4. Considering setting up the reserve price for the auction at a ratio different from 70% of the spectrum valuation, justifying the chosen ratio.



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terms.

The consultation paper also looks at regulatory practices followed in other countries in respect of MRTS.

[For more details, you can read the complete consultation paper here.](#)

Consultation satisfaction



Public responses

[What are public responses?](#)



Dr . Sunil

Good to control un organised sector and to maintain confidentiality agreement it should be required



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